

Members will have 2½ hours more. As to when it should be held, it is for the Government to decide. Government's business should have priority. Non-officials have no right to advise Government to give priority to one or the other.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): We are anxious to give it time early. Now that this question has arisen, it is better for it to continue without a big gap. We accept that and I shall ask my colleague to try to fix that up.

#### PAPERS LAID ON THE TABLE

##### AUDIT REPORT AND APPROPRIATION ACCOUNTS

The Minister of Finance (Shri Morarji Desai): I beg to lay on the Table a copy of each of the following papers:—

- (i) Audit Report, Defence Services, 1959 (including Report on the Appropriation Accounts of the Defence Services and the Commercial Appendix thereto for the year 1957-58), under Article 151(1) of the Constitution.
- (ii) Appropriation Accounts of the Defence Services for the year 1957-58 and Commercial Appendix thereto. [Placed in Library. See No. LT-1544/59.]

##### REPORT OF INDIAN DELEGATION TO GATT SESSION

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): I beg to lay on the Table a copy of the Report of the Indian Delegation to the 14th Session of the Contracting Parties to the General Agreement on Tariffs and Trade held in Geneva in May, 1959. [Placed in Library. See No. LT-1545/59.]

##### AMENDMENT TO COTTON CONTROL ORDER

Shri Lal Bahadur Shastri: I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of Notification No. S. O. 1737 dated the 8th August, 1959, making certain further amendment to the Cotton Control Order, 1955. [Placed in Library. See No. LT-1543/59].

##### MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

- (i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 18th August, 1959, agreed without any amendment to the State Bank of India (Subsidiary Banks) Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 12th August, 1959."
- (ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 19th August, 1959, agreed without any amendment to the Indian Electricity (Amendment) Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 5th August, 1959."

##### COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

###### FIFTEENTH REPORT

Shri Mulchand Dube (Farrukhabad): I beg to present the Fifteenth